MESSAGE FROM LOK SABHA

The essential commodities (Amendment and Validation) Bill, 2009

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Essential Commodities (Amendment and Validation) Bill, 2009, as passed by Lok Sabha at its sitting held on the 10th December, 2009."

Sir, I lay a copy of the Bill on the Table.

RE: EVACUATION OF PRESS ROOM IN THE EASTERN COURT

SHRI KUMAR DEEPAK DAS (Assam): Sir, yesterday I gave the notice regarding evacuation of press room in the Eastern Court. ...(Interruptions)... People who have been sitting there for a long time ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please ... (Interruptions)... See, just because you have given the notice, don't raise it here. Unless it is admitted, it will not complete.

SHRI KUMAR DEEPAK DAS: Sir, I gave the notice yesterday.

MR. DEPUTY CHAIRMAN: You might have given the notice. But just because you have given the notice, you cannot raise it here. ... (Interruptions)...

SHRI KUMAR DEEPAK DAS: It is an important issue, Sir. ... (Interruptions)...

SHRI BIRENDRA PRASAD BAISHYA (Assam): Sir, it is a very important issue. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No, Mr. Baishya, both of you get up. ... (Interruptions)...

SHRI KUMAR DEEPAK DAS: Sir, it is a very important issue. The people who have been(Interruptions)...

MR. DEPUTY CHAIRMAN: Please ... (Interruptions)...

SHRI BIRENDRA PRASAD BAISHYA: It is an important matter, Sir. ...(Interruptions)... The Press people were evacuated, Sir. ...(Interruptions)... We need ...(Interruptions)...

MR. DEPUTY CHAIRMAN: We don't have your notice here. ... (Interruptions)...

SHRI KUMAR DEEPAK DAS: I have given the notice, Sir. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: It is not there. ... (Interruptions)...

SHRI BIRENDRA PRASAD BAISHYA: These Press people were evacuated, Sir. ... (Interruptions)... We need protection, Sir. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please sit down Mr. Baishya. ...(Interruptions)... Your notice is not here. ...(Interruptions)...

SHRI BIRENDRA PRASAD BAISHYA: But he has given the notice, Sir, ... (Interruptions)...

MR. DEPUTY CHAIRMAN: You cannot take the House into ...(Interruptions)... I am saying that your notice ...(Interruptions)... You meet the Chairman separately. ...(Interruptions)... Don't raise it here. ...(Interruptions)... Mr. Baishya, please ...(Interruptions)...

श्री बिश्वजीत दैमारी (असम): सर, हमारे लिए यह बिजनेस में आता ही नहीं है। ...(व्यवधान)...

श्री रुद्रनारायण पाणि (उड़ीसा) : थोड़ा सा किसी मैम्बर ने आवाज़ उठा दी इसके कारण ...(व्यवधान)... हमें भी मौका नहीं मिलेगा। ...(व्यवधान)...

श्री उपसभापति : आप बैठिए। ...(व्यवधान)... If you have given a notice yesterday(Interruptions)... Listen please. ...(Interruptions)...

श्री रुद्रनारायण पाणि : सर, हमें बुलाया नहीं जा रहा है। ...(व्यवधान)... हम किसको बोलें? ...(व्यवधान)...

श्री उपसभापति : देखिए ...(व्यवधान)... Don't say that. ..(Interruptions)...

श्री रुद्रनारायण पाणि : ऐसा हो रहा है। ...(व्यवधान)... हम शांति से बैठे हैं फिर भी ऐसा हो रहा है। ...(व्यवधान)...

श्री उपसभापति : आप बैठिए ...(व्यवधान)... आप जीरो ऑवर के रूल्स अच्छी तरह से जानते हैं। You gave the notice yesterday. Because it is a matter of urgent public importance, you have to renew your notice if it is not coming on that day. There was no Zero Hour yesterday; and you gave the Zero Hour notice yesterday. So, that is lapsed now. You should have renewed the notice but you have not. So, having not renewed the notice, you cannot raise it now. You know the rules. You are not following the rules and the time of the House is being wasted. So, please, if you have any urgent thing, give the notice.

SHRI KUMAR DEEPAK DAS: Sir, I just want two minutes from you. ... (Interruptions)

MR. DEPUTY CHAIRMAN: No, I can't allow. ...(Interruptions)... Please, I can't allow. ...(Interruptions)... I have identified Mr. Venkaiah Naidu. ...(Interruptions)....

SHRI KUMAR DEEPAK DAS: Sir, they are evacuated ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please, I cannot allow you. ...(Interruptions)... Please sit down. Mr. Deepak Das, please give the notice. ...(Interruptions)... Please give the notice.

SHRI KUMAR DEEPAK DAS: I have given the notice, Sir.

MR. DEPUTY CHAIRMAN: But you have not renewed it. It is lapsed now. ... (Interruptions)...

SHRI KUMAR DEEPAK DAS: I have given it, Sir. ... (Interruptions)

MR. DEPUTY CHAIRMAN: It is difficult to say any thing to you. I am repeating, you give the notice. Your notice is lapsed.

MATTERS RAISED WITH PERMISSION

Telangana issue

SHRI M. VENKAIAH NAIDU (Karnataka): Sir, I have to stand again with a heavy heart about what is happening in the State of Andhra Pradesh. Sir, with regard to issue of formation of a separate Telangana State, I have been repeatedly saying in the House that the House must be taken into confidence. Some ground work has to be done and some consultation is needed to be held with different political parties and also with the Legislators and Members of Parliament. Unfortunately, it is not done. I am really pained, Sir, the way the things are happening and how the things are taken up in my State on both sides of Telangana as well as Andhra and Rayalaseema. It is really painful. My only suggestion to the Government is, we don't want to complicate the matter by Raising temperatures in the Parliament because, you know, it is a regional issue, emotive issue and sentimental issue. The Government should do some homework, prepare some roadmap and then take the concerned people into confidence. It should, at least, hold discussions with their own MPs and MLAs, because it is the ruling party, and prepare the ground and also have some clarity about different contentious issues-with regard to the Hyderabad city, what is the approach; with regard to formation of the State, what is the approach; with regard to regional aspirations of other regions, what is the approach? Unless these things are made very clear, unnecessary tension will be growing day by day. Students have come to streets. Now, there is a bandh in Rayalseema and some parts of the State. If this continues, Sir, there is again going to be unrest.

I only request the Government, as I have been doing for the last three days, to come to the House with some road map and also explain its thinking on these matters which have been raised from time to time, and then move forward. Yesterday, it was not my technical objection on making a statement outside; my worry is that unless people are taken into confidence, there are bound to be reactions. The reaction today is such that I just heard the hon. Chief Minister on television saying, 'Unless I have majority, I will not be able to bring a Resolution.' Technically, he is correct. But, at the same time, the Home Minister has announced something and he has done it outside the House. I don't find fault with the Ruling Party's MPs; whether it is this party or that party, and there are some MLAs of the Opposition Party also. Some 106 MLAs had gone to the Speaker and submitted their resignations. It is a very serious matter. I only urge upon the Government to...(Interruptions)...